

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00827 of 2015
Cuttack, this the 20th day of November, 2015

**CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**

.....

Md. Ahmed Baig,
aged about 58 years,
S/o Late Mahaboob Baig,
At/PO/Dist- Berhampur
At present working as OA (Office Assistant) staff
O/o – SRM BG division, Berhampur (on transfer).

...Applicant

(Advocates: M/s. D.K.Mohanty, S. Nayak)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Ministry of Communications,
Department of Posts, Dak Bhawan,
Sansad Marg, New Delhi-110001.
2. Chief Postmaster General,
Odisha Circle, Bhubaneswar,
Dist- Khurda.
3. Post Master General,
Berhampur Region, Berhampur,
Ganjam-760001.
4. The Superintendent,
RMS BG Division, Behrampur,
Ganjam.
5. Nihar Ranjan Sahoo, SA
O/o RMS Division, Behrampur,
On transfer to applicants place.

... Respondents

(Advocate: Mr. A.C.Deo)

.....



O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Ld. Counsel for the Applicant, and Mr. A.C.Deo, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging the order of transfer vide Memo No. B4-5/2001, Berhampur, dated 19.06.2015 (Annexure-A/7) and order dt. 13.11.2015 (Annexure-A/12). Applicant had earlier filed O.A.No. 260/00360/2015 and pursuant to the order passed by this Tribunal in that O.A., letter dated 01.07.2015 (Annexure-A/10) and subsequent letters under Annexure-A/11 and A/12 have been issued. We find from the record that the applicant has made a representation to Respondent No.3 on 16.11.2015, which is stated to be pending and till date he has not received any response from the said Respondent No.3 for which he has filed this O.A.

3. In view of the aforesaid fact that the representation of the applicant dated 16.11.2015 is stated to be pending, without going into the merit of the matter, I dispose of this O.A. with direction to the Respondent No.3 to dispose of the said representation, if the same is still pending, and pass a reasoned and speaking order within a period of three months. Though, we have not gone into the merit of the matter, all the points raised by the applicant in his representation are kept open for the Respondent No.3 to consider the same as per rules and regulations. We make it clear that status quo in respect of the continuance of the applicant shall be maintained till 01.03.2016.

WLL

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
5. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 3 and 4 by Speed Post for which he undertakes to file the postal requisites by 24.11.2015.


(A.K.PATNAIK)
MEMBER(Judl.)

RK